#### COURT - I

# IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## <u>APPEAL NO. 137 OF 2017</u> & IA NO. 692 OF 2017

Dated: 24th October, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

#### In the matter of:

Fortum FinnSurya Energy Private Limited ...Appellant(s)

Vs.

Madhya Pradesh Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Kaushik Moitra

Mr. Aditya K.Singh

Counsel for the Respondent(s) : Mr. S. Ventakesh

Mr. Varun Singh

Ms. N. Bhatacharya for R-1

Mr. Nitin Gaur

Mr. Purushaindra K.

Ms. Anuradha Mishra R-2 & R-3

Mr. G.L. Pandey for R-3

## <u>ORDER</u>

## <u>IA NO. 692 OF 2017</u>

(Appln. for condonation of delay in filing reply)

Delay in filing reply is condoned and reply is taken on record. Application is disposed of.

## **APPEAL NO. 137 OF 2017**

Learned counsel for respondent No.1 states that he will be taking steps to file reply today. Learned counsel for respondent No.2 states that he is adopting reply filed by Respondent No.3. Learned counsel for the appellant seeks three weeks time to file rejoinder. He may file the same on or before 15.11.2017 after serving copy on the other side.

List the matter on <u>18.12.2017</u>.

(I. J. Kapoor) Technical Member ( Justice Ranjana P. Desai ) Chairperson

ts/kt